

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 112  
IA No. 385/JPR/2021  
IA No. 401/JPR/2021  
IA No. 402/JPR/2021  
IA No. 403/JPR/2021  
CP No. (IB)- 258/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Shri Mahavir Agarwal** ... Operational Creditor/Applicant

**Versus**

**M/s Khetan Apparel Pvt. Ltd.** ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Prateek Barla, Proxy Counsel

For the Respondent : Danish Akhtar, Proxy Counsel

**ORDER**

Heard Mr. Prateek Barla, Proxy Counsel appearing on behalf of the Petitioner/ Operational Creditor who submits that the main arguing counsel (Mr. Prateek Kedawat) is not able to participate in the proceedings today and seeks a short adjournment. List the matter on 17.10.2023.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

September 13, 2023